



## ఆంధ్రప్రదేశ్ రాజపత్రము

### THE ANDHRA PRADESH GAZETTE

#### PART IV-A EXTRAORDINARY

#### PUBLISHED BY AUTHORITY

No. 4] AMARAVATI, WEDNESDAY, 18<sup>th</sup> FEBRUARY, 2026.

### ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18<sup>th</sup> February, 2026.

#### L. A. Bill No. 4 of 2026

#### A BILL FURTHER TO AMEND THE ANDHRA PRADESH PANCHAYAT RAJ ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Panchayat Raj (Amendment) Act, 2026. Short title and commencement.
- (2) It shall be deemed to have come into force on and from the 23<sup>rd</sup> December, 2025.
2. In the Andhra Pradesh Panchayat Raj Act, 1994, in clause (34) of section 2, after the words "the first day of January", the following words shall be added, namely,- Amendment of section 2.  
Act No.13 of 1994.

"the first day of April, the first day of July and the first day of October."

Repeal of  
Ordinance No. 11  
of 2025.

- 3.** (1) The Andhra Pradesh Panchayat Raj (Second Amendment) Ordinance, 2025 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

## **STATEMENT OF OBJECTS AND REASONS**

The 73<sup>rd</sup> Constitutional Amendment provided Constitutional status to the Panchayat Raj Institutions in India through insertion of Article 243 to Part IX of the Indian Constitution. The Act was enforced upon all the State Governments through Constitutional Amendment that all should amend their Panchayat Acts in conformity with the Constitutional provisions. The Andhra Pradesh Panchayat Raj Act, 1994 clause (34) of Section 2 provides 1<sup>st</sup> January of every year as the qualifying date for preparation and publication of Electoral Rolls.

Sub-section (1) of Section 11 of the Andhra Pradesh Panchayat Raj Act, 1994 stipulates that the electoral roll for Gram Panchayat shall be prepared by the person authorised by the State Election Commissioner in such manner by reference to such qualifying date as may be prescribed and the electoral roll for the Gram Panchayat shall come into force immediately upon its publication in accordance with the rules made by the Government in this behalf. The electoral roll for the Gram Panchayat shall consist of such part of the electoral roll for the Assembly Constituency published under the Representation of the People Act, 1950 (Central Act No.43 of 1950).

Under Sub-section (2) of Section 11 of Andhra Pradesh Panchayat Raj Act, 1994, the electoral roll for a Gram Panchayat shall be prepared and published in the prescribed manner by reference to the qualifying date before each ordinary election and before each casual election to fill a casual vacancy.

Sections 151 (2) and 179(2) of the Andhra Pradesh Panchayat Raj Act, 1994 stipulate that for purposes of preparation and publication of the electoral roll for the elections to the offices of the Members of MPTCs and ZPTCs, the provisions of Sections 11 and 12 shall, mutatis mutandis apply subject to such rules as may be made in this behalf. The Government issued the Andhra Pradesh Panchayat Raj (Preparation and Publication of Electoral Rolls) Rules, 2000 in G.O.Ms.No.254, Panchayat Raj & Rural Development (Elections) Department, dated.04.08.2000.

Previously there is only one qualifying date, i.e., 1<sup>st</sup> January as provided in the Representation of the People Act, 1950. In tune with the same, the 1<sup>st</sup> January is defined as the qualifying date in the Andhra Pradesh Panchayat Raj Act, 1994 in relation to the preparation and publication of every electoral roll under the said Act as the electoral rolls of Rural Local Bodies are entirely based on the Assembly electoral roll prepared under the Representation of People Act, 1950.

The Government of India has brought an amendment to Section 14(b) of the Representation of People Act, 1950 to provide three more qualifying dates, i.e., 1<sup>st</sup> April, 1<sup>st</sup> July and 1<sup>st</sup> October as eligibility for youngsters to register in the electoral rolls as and when they attain 18 years of age, in addition to 1<sup>st</sup> January.

As there is an amendment made to the Representation of People Act, 1950 about the qualifying date, similar amendment is to be made in the Andhra Pradesh Panchayat Raj Act, 1994 too so as to adopt the Assembly electoral rolls for PRIs elections. Otherwise, there will be challenges in adoption of

Assembly rolls for preparation of local body electoral rolls. Besides, this will enable youngsters to be included in the electoral rolls of local bodies every quarter on attaining 18 years of age as in the case of Assembly / Parliament elections.

As such, the amendment to the Act, would reflect a progressive step towards electoral eligibility for youngsters to register in the electoral rolls as and when they attain the age of 18 years.

Thus, in view of the circumstances stated above, Government have decided to amend clause (34) of section 2 of the Andhra Pradesh Panchayat Raj Act, 1994 (Act 13 of 1994) to provide three more qualifying dates on 1<sup>st</sup> April, 1<sup>st</sup> July and 1<sup>st</sup> October in addition to 1<sup>st</sup> January of every year for preparation and publication of electoral roll under of the Andhra Pradesh Panchayat Raj Act, 1994. The amendment would facilitate youngsters to register in the electoral rolls as and when they attain the age of 18 years.

As the Legislature was not then in session, having been prorogued and it was decided to give effect to the above decision immediately accordingly, the Andhra Pradesh Panchayat Raj (Second Amendment) Ordinance, 2025 (Ordinance No.11 of 2025) was promulgated on the 23<sup>rd</sup> December, 2025.

This Bill seeks to replace the said ordinance and to give effect to the above decisions.

**KONIDALA PAWAN KALYAN**

**Deputy Chief Minister,  
PR&RD, RWS and EFS&T**

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA  
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Panchayat Raj (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**KONIDALA PAWAN KALYAN**

Deputy Chief Minister,  
PR&RD, RWS and EFS&T

**PRASANNA KUMAR SURYADEVARA**

Secretary-General to Legislature.